

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3428 of 2021

Abhijeet Kumar.

.....**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Jitendra S. Singh, Advocate

For the State

: Mr. Arup Kumar Dey, A.P.P.

02/5-4-2021

Heard the parties.

Defect Nos. 9 (i) to (v), as pointed out by the office, are ignored.

The petitioner is an accused in connection with Bistupur P.S. Case No. 183 of 2018, G.R. No. 1860 of 2018.

The prayer for bail of the petitioner was earlier rejected by this Court in B.A. No. 397 of 2020.

It appears that one of the co-accused namely Pradeep Kumar Singh @ Pradeep Kumar has been granted bail by this Court in B.A. No. 1593 of 2021. The petitioner is in custody since 1.10.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, at Jamshedpur, East Singhbhum in connection with Bistupur P.S. Case No. 183 of 2018, G.R. No. 1860 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-